7 Papers laid PAPERS LAID ON THE TABLE

MAIN CONCLUSIONS/RECOMMENDATIONS OF THE STANDING LABOUR COMMITTEE, THE INDUSTRIAL COMMITTEE ON IRON AND INDUSTRIAL COMMITTEE ON JUTE AND THE STEEL

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJIVAYYA): Madam, I beg to lay on the Table a copy each of the following papers:—

- (i) Main conclusions/recommendations of the 22nd Session of the Standing Labour Committee helJ in New Delhi on December 9-10, 1964. [Placed in Library. See No. LT-3990/65.]
- (ii) Main conclusions/recommendations of the 3rd Session of the Industrial Committee on Jute held in New Delhi on December 19, 1964. [Placed in Library. See No. LT-3991/65.]
- (iii) Main conclusions of the 1st Session of the Industrial Committee on Iron and Steel held in Jamshedpur on January 15, 1965. [Placed in Library. See No. LT-3992/65.]
- (iv) Main conclusions/recommendations of the 3rd Session (2nd Meeting) of the Industrial Committee on Jute held in Calcutta on January 25, 1965. [Placed in Library. See No. LT-3993/65.]

GOVERNMENT RESOLUTIONS re THE COFFEE Plantation Industry and the Rubher Plantations Industry

SHRI D. SANJIVAYYA: Madam, I also beg to lay on the Table a copy each of the following Resolutions of the Ministry of Labour and Employment:—

- (i) Government Resolution No. WB-3(26)/64, dated the 3rd March, 1965, accepting the recommenda tions of the Central Wage Board for Coffee Plantation Industry. [Placed in Library. See No. LT-3934/65.]
- (ii) Government Resolution No. WB-3(3)/65, dated the 4th March,

116 RSD-3.

1965, accepting the recommendations of the Central Wage Board for Rubber Plantations Industry. [Placed in Library. *See* No. LT-3935/65.]

NOTE GIVEN TO THE PAKISTAN HIGH COMMISSION IN INDIA

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI N. MENON): Madam, I beg to lay on the Table a copy of the Government of India's Note dated March 13, 1965, given to the High Commission for Pakistan in India. [Placed in Library. *See* No. LT-4002/65.]

ANNUAL REPORT (1963-64) AND ACCOUNTS OF THE HEAVY ENGINEERING CORPORA-TION LTD. RANCHI AND RELATED PAPERS

THE MINISTER OF INDUSTRY IN THE MINISTRY OF INDUSTRY AND SUPPLY SHRI T. N. SINGH): Madam, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Fifth Annual Report and Accounts of the Heavy Engineering Corporation Limited, Ranchi, for the year 1963-64, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government on the working of the Corporation.
- [Placed in Library. See No. LT-4014/65 for (i) and (ii).]

I. THE ORISSA RICE (PROCUREMENT (LEVY) THIRD AMENDMENT ORDER, 1965

II. THE INDIAN JOWAR (PROHIBITION OF USE IN MANUFACTURE OF STARCH) ORDER, 1965.

THE DEPUTY MINISTER . IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): Madam, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of

3587

[Shri D. R. Chavan] Food and Agriculture (Department of Food);—

- (i) Notification G.S.R. No. 387, dated the 4th March, 1965, publishing the Orissa Rice Procurement (Levy) Third Amendment Order, 1965.
- (ii) Notification G.S.R. No. 389, dated the 6th March, 1965, publishing the Indian Jowar (Prohibition of use in manufacture of starch) Order, 1965.
 [Placed in Library. See No. LT-3999/65 for (i) and (ii)]

NOTIFICATION UNDER THE CUSTOMS ACT, 1962

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Madam, on behalf of Shri Rameshwar Sahu, I beg to lay on the Table, under section 159 of the Customs Act, 1962, a copy of the Ministry of Finance (Department of Revenue) Notification S.O. No. 426, dated the 6th February. 1965. [Placed in Library. *See* No. LT-4003/65.]

MESSAGES FROM THE LOK SABHA

I. THE APPROPRIATION (RAILWAYS) BILL,1965

II. THE APPROPRIATION (RAILWAYS) No. 2Bill, 1965

SECRETARY: Madam, I have to report to the House the following two Messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) Bill, 1965, as passed by Lok Sabha at its sitting held on the 15th March, 1965.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(ID

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 2 Bil!, 1965, as passed by the Lok Sabha at its silting held on the 15th March, 1965.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Madam, I beg to lay a copy of each of the Bills on the Table.

THE BUDGET (GENERAL), 1965-66— GENERAL DISCUSSION—Contd.

श्री ए० बी० वाजपेयी (उत्तर प्रदेश) : महोदया, इसके पहले कि मैं बजट के बारे में कुछ कहं, कल इस सदन में श्री नौगेर ग्रली ने जो भाषण दिया है, उसकी ग्रोर मैं सदन का ध्यान खींचना चाहता हूं। मुझे खेद है कि मैं उनके भाषण के समय उपस्थित नहीं था. किन्तू उस भाषण की रिपोर्ट मैंने बाद में पढी है और उसे पढ़ कर मुझे बड़ा धक्का लगा है । भारत का कोई नागरिक और उस पर भी संसद का एक सदस्य सदन में ऐसा वन्तव्य करे. जिस से कम्यूनिस्ट चीन को सहायता मिले, यह बड़े दुर्भाग्य की बात है। उन्होंने कहा. चीन हमारा शवु नहीं है। उन्होंने यह भी कहा कि भारत की ग्रौर कम्युनिस्ट चीन की सीमा तय नहीं है । इतना ही नहीं, उन्होंने चीन का पक्ष लेने के लिये यहां तक कहा कि हम जो सीमा पर ग्रपनी सेनाएं इकट्ठी कर रहे हैं, उनके बारे में यह कहा जा सकता है कि